

CENTRAL ADMINISTRATIVE TRIBUNAL, ALIAHABAD BENCH

ALIAHABAD

Dated: This the 11th day of March, 1998

CORAM : Hon'ble Mr. S. Dayal AM  
Hon'ble Mr. J.P. Sharma JM

ORIGINAL APPLICATION NO. 5/93

Union of India through Sr. D.P.C. & Sr. D.E.E.  
Northern Railway, New Delhi and Ghaziabad.

C/A Sri G.P. Agrawal - - - - - Applicant

Versus

1. Sri Gopal Sharma son of Gend Lal Sharma  
resident of village Nagla Kason, Post Hathras,  
District Aligarh.

2. Prescribed authority under payment of wages Act  
1936 at Ghaziabad.

- - - - - Respondents

C/R Sri S.S. Sharma  
Sri N.K. Shukla

ORDER

Hon'ble Mr. S. Dayal AM


Shri G.P. Agrawal appears as counsel for the applicant

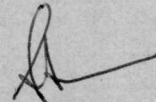
This is an application filed under section 19 of the Administrative Tribunals Act 1985 seeking setting aside of the order dated 8.11.1992 and 2.11.92 passed by the respondent no. 2 in payment of wages Act case no. 463/89 between Gopal Sharma versus Union of India and others whereby a sum of Rs. 27,488 was awarded on the ground that the award was exparte.

2. It is now settled position of law that the jurisdiction of this Tribunal does not extend over the cases under payment of wages Act. As such

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this application is dismissed as it does not come within the jurisdiction of this Tribunal. The learned counsel for the applicant may seek remedy before the proper forum, if so advised.

  
JM

  
AM

SQI